

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No.122/2001
in
Original Application No.170/2001

Dated this Friday the 3rd Day of May, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Smt. Shanta Shastry, Member (Administrative).

Shri Ashok Kumar Verma
Resident of
6, Imperial Park,
Budhwar Park, Colaba,
Mumbai - 400 005.

Employed in the office of
The General Manager,
Western Railway,
2nd Floor, HQ Office,
Churchgate, Mumbai-400020.
As Deputy Chief Engineer/Planning WR. Applicant.

(By Advocate Shri P.A. Prabhakaran)

Versus

1. Shri R.N. Malhotra,
Chairman Railway Board,
Rail Bhavan,
New Delhi - 110 001.
2. Shri V.D. Gupta,
General Manager, Western Railways,
Churchgate, Mumbai-400020. Respondents

(By Learned Additional Solicitor General,
Shri C.K. Jaisinghani, assisted by Shri
V.S. Masurkar and Shri Suresh Kumar,
Counsel).

Order on Contempt Petition (Oral)
{ Per : Justice Birendra Dikshit, Vice Chairman }

A cerfied copy of order passed on 18.4.2002 in
Writ Petition (Lodging) 297/2002 has been produced by
Learned Additional Solicitor General which is placed on
record.

A. S. K.

...2...

2. In this case the High Court of Judicature at Bombay in Writ Petition (Lodging) No.297/2002 Union of India Vs. Shri A.K. Verma by order dated 26.4.2002 in exercise of its powers under Article 226 of the Constitution of India has discharged present contempt proceedings pending before this Tribunal. A true copy of the order certified by Shri Suresh Kumar, Advocate has been produced before us. In view of the fact that the High Court has discharged the contempt proceedings nothing is left to be proceeded against. The contempt proceedings stands disposed of. The true copy produced by Counsel for Contemner-Respondent, Shri Suresh Kumar is placed on record.

Shanta Shastray

(Smt. Shanta Shastray)
Member (A)

B. Dikshit

(Birendra Dikshit)
Vice Chairman.

H.

1615

616.

dtd: 35.2002.
order/Judgement despatched
to Applicant/Respondent(s)
on 3.6.2002

616.